

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 129(ND)14
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: M/s. Sh. Rajnish Chadha V/s. M/s. Celsius Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATUR</u>
1.	Mr. Saurabh Kalia	} Adv	Respondent 1-4	A Mishra
2.	Ms. Aishwarya Mishra			
	MR. JATIN	MONDIA, ADV.	PETITIONER	Jatin


ORDER

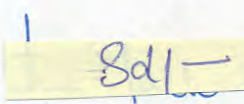
Ld. counsel for the Petitioner has placed on record the order passed by the Hon'ble N.C.L.A.T. whereby the Petitioners had been granted 10 days time to file their rejoinder. Let steps be taken within time.

2. The case is ripe for final arguments.

3. The Respondent shall keep all the relevant documents in the court at the time of final argument in terms of the observations of the Hon'ble N.C.L.A.T.

4. List on 29.03.2017 and 30.03.2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]